

1

**CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH**  
**LUCKNOW**  
**ORIGINAL APPLICATION NO.: 158/05 & O.A.NO. 157/05**  
**LUCKNOW, THIS THE 8TH DAY OF APRIL, 2005.**

**HON'BLE SHRI S.C. CHAUBE MEMBER (A)**

...Applicant

M.P. No.771/2005

1. Mahendra Kumar Singh aged about 28 years s/o Ram Laga r/o 67 Sonia Gandhi Near Nagar Nigam Lucknow.
2. Rajan Kumar Gaund aged about 26 years s/o ram dularey 16 C, Badshah Naga Railway Colony, Lucknow.
3. Prabhat das Ghosh s/o H.N. Ghosh LD Mavaiya Loco Colony, Lucknow.
4. Sameer Chand ghosh s/o H.N. Ghosh LD Mavaiya Loco Colony, Lucknow.
5. Subhasj Chand Ghosh s/o H.N. Ghosh LD Mavaiya Loco Colony Lucknow.
6. Deepankar das Ghosh c/o Keshav Dutt 563/10 Chitragupt Nagar Alambagh Lucknow.
7. GautamJee about 26 years s/o K.B.Lal R/o 538/K/141 TriveniNagar Lucknow.
8. Varun Kumar Banerjee about 24 years s/o P.K. Banergjee 38 E/1 Badshah Nagar Railway Colony, Lucknow.
9. Bimlesh Kumar Rawat aged 21 years s/o Banwari Lal quarter No. 16, State Guest House, Vidhayak Niwas Lucknow.
10. Smita Srivastava d/o Yogesh Kumar, r/o a 1242 Indira Nagar Lucknow.
11. Vibha Srivastava 23 years d/o Arun Kumar Srivastava r/o 538/k/348 B, Triveni Nagar Lucknow.

....Applicants.

By Advocate Shri M.A. Siddqui.

**Versus**

1. Union of India through G.M. N.E. Railway Gorakhpur.
2. The Chief Medical Director North Eastern Railway Gorakhpur.
3. The DRM North Eastern Railway Ashok Marg Lucknow.
4. Chief Medical superintendent North Eastern Railway Hospital Badshah Nagar Lucknow.

Respondents.

By Advocate Shri Bhupendra Singh for Sri  
N.K.Agrawal

M.A. 770/2005

1. Mahesh Kumar Verma aged about 25 years s/o  
Bhargirath, R/o House No. 27C Badshahnagar Railway  
Colony, Lucknow.

2. Smt ramawati aged about 21 years wife of Santosh  
Kumar, r/o c-104 A, railway Colony Badshah Nagar,  
Lucknow.

Applicants

By Advocate: Sri M.A.Siddiqui

Versus

1. Union of India through general Manager North  
Eastern Railway, Gorakhpur.  
2. the chief Medical director North Eastern railway  
Gorakhpur.  
3. The DRM N.E. Railway, Ashok Marg Lucknow.  
4. Chief Medical superintendent North eastern railway  
Hospital Badshah Nagar, Lucknow.

Respondents.

By Advocate: Sri Bhupendra Singh for Sri  
N.K.Agrawal

ORDER (ORAL)

BY HON'BLE SHRI S.C. CHAUBE MEMBER (A)

M.A. No.770/2005 and 771/2005 have been  
filed seeking permission to file joint  
application. Both the M.A.s are allowed and  
accordingly permission to file the joint  
application is permitted. Registry is directed to  
allot number to these Original Applications.

*Bhupendra Singh*

2. As common cause of action is involved in both the O.As, both the Original Applications are disposed of by a common order.

*Sub.*  
3. Through ~~these~~ Original Applications, the applicants have sought direction to the respondents to grant temporary status and time scale of pay to the applicants having worked as FAGs for last ~~various~~ <sup>Several</sup> ~~TM~~ years. Another prayer has been made that respondents be directed to conduct suitability test for regular absorption of the applicants.

4. The performance of the applicants, it is contended, has been a matter of satisfaction and well appreciated by the Medical Department of the Railways. It has further been pleaded that applicants have fulfilled the conditions ~~and~~ <sup>of</sup> ~~qual.~~ of eligibility and have experience of 8 years of service as FAG.

5. Learned counsel for the applicants stated that it will meet the ends of justice if the representation of the applicants is decided by the competent authority within a specified period. Accordingly, the applicants are directed to file representation before the respondent No. 2 within a period of 15 days. Respondents No 2 is further directed to decide and dispose of the representation of the applicants after proper self direction within a period of 2 months and pass a detailed and speaking order under intimation to the applicants.

*Shank*

6. With the above observations, both the OAs being similar in terms of facts and common cause of action are disposed of at initial stage with liberty to the applicants to seek legal remedy available to them, if so desired. No costs.

  
(S.C. Chaube)  
Member (A)

HLS/-